

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 07/2020

Vinay Kumar Gupta & Anr.

...Applicant(s)

Versus

State of Haryana & others

...Respondent(s)

STATUS REPORT/ACTION TAKEN REPORT BY WAY OF AFFIDAVIT OF
YASHPAL, IAS, DEPUTY COMMISSIONER, FARIDABAD

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| 1. | Status Report by way of affidavit of Yashpal, IAS, Deputy Commissioner, Faridabad | 20.01.2020 | 1-3 |
| 2. | Annexure R/1 Report of Estate Officer, HSVP | 24.02.2020 | 4 |

Place : Faridabad

Dated : 27.02.2020



DEPONENT

(Yashpal, IAS)
Deputy Commissioner,
Faridabad.

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YASHPAL, IAS, DEPUTY COMMISSIONER, FARIDABAD

I, the above named deponent, do hereby solemnly affirm and declare as
under:-

1. That vide Order dated 20.01.2020, this Hon'ble Tribunal was
pleased to pass the following Order, relevant extract of which are
reproduced as below:

*"Let a factual and action taken report be furnished by the
Haryana Shehri Vikas Pradhikaran and Deputy Commissioner,
Faridabad by e-mail at judicial-ngt@gov.in. Nodal Agency will be
the Deputy Commissioner, Faridabad for compliance and
coordination.*

*The applicant may furnish set of papers to the Haryana Shehri
Vikas Pradhikaran and Deputy Commissioner, Faridabad and file an
affidavit of service within one week from today.*



A copy of this order be sent to the Haryana Shehri Vikas Pradhikaran and Deputy Commissioner, Faridabad by e- mail."

2. That in due compliance of the above-mentioned Order of this Hon'ble Tribunal, vide Order dated 04.02.2020 the deponent directed the removal of unauthorized construction/encroachment from Sector 8 Park, Faridabad on 20.02.2020 and appointed Estate Officer, HSVP as Duty Magistrate for maintenance of Law & Order during the removal and further directed him to submit an action taken report in this regard.
3. That vide Memo No. 602 dated 24.02.2020 Estate Officer, HSVP submitted the action taken report alongwith the photographs taken before and after the demolition drive intimating that the illegal structures were destroyed on the said date. A copy of the report dated 24.02.2020 is annexed herewith as ANNEXURE-1. On perusal of the said action taken report and photographs attached therewith, it was observed that the illegal structures were not completely removed and the debris of the removed structures were still lying at the site which may precipitate the encroachers to trespass again and would make this whole exercise futile. And, therefore Estate Officer, HSVP has been further directed to -
 - i. demolish all the illegal structures completely and remove the debris from the site.
 - ii. restore park.
 - iii. recover the rent of land during the period of illegal occupation alongwith the restoration & demolition expenses from the encroachers.



4. That the answering deponent assures that all necessary measures will be taken for implementation of the orders/ directions passed by this Hon'ble National Green Tribunal.

Place : Faridabad
Dated : 27.02.2020


DEPONENT
(Yashpal, IAS)
Deputy Commissioner,
Faridabad.

Verification

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the Official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place : Faridabad

Dated: 27.02.2020

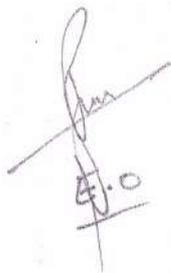

DEPONENT
(Yashpal, IAS)
Deputy Commissioner,
Faridabad.

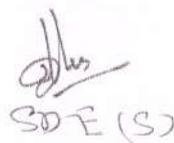
Subject:- Removal of illegal construction on HSVP land Park Sector-8 near Plot No.1796, Sector-8, Faridabad.

A Complaint was received from RWA on dated- 04.01.2020 regarding illegal construction on HSVP land near Plot No.1796, Sector-8, Faridabad. The concerned JE Sh. Prem Prakash visited at the site and given direction verbally to the encroacher at present at site that the said illegal construction immediate for demolish and stop further construction immediately. The said site has been again visited by the concerned JE on dated-11.01.2020 and found that illegal construction was not demolished as per direction given and further construction continue at site. The notice has been issued on dated-10.02.2020. But no action has been taken by the encroacher regarding stop of illegal construction. They were also called in the office of Estate Officer, HSVP, and made to understand that they should remove the illegal encroachment done by them, themselves otherwise; the illegal structure will be demolished on 20.02.2020.

The order for removal of unauthorized construction/encroachment from Sector-8 Park (in compliance of NCT order dated-20.01.2020 has been approved by the District Magistrate duly appoint Sh. Paramjeet Chahal, HCS as Duty Magistrate for maintenance of law and order during the removal of unauthorized construction/encroachment from Sector-8 Park). The photographs during demolition of illegal construction are hereby attached.

Submitted please.


E.O


SD E (S)


(PREMPRAKASH)

memoh602
dated 24/2/2020







